

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

NOTIFICATION R.O.C.No.48/2023-RC, DATED. 10-05-2023

NOTIFICATION FOR FILLING UP OF FIVE (05) VACANCIES OF DISTRICT JUDGE UNDER ACCELERATED RECRUITMENT BY TRANSFER THROUGH LIMITED COMPETITIVE EXAMINATION AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE COMPLETED FIVE YEARS OF SERVICE, FOR THE YEAR 2023.

Applications are invited to fill up 05 (five) vacancies of District Judge under Accelerated Recruitment by transfer through Limited Competitive Examination among the Civil Judges (Senior Division) who have completed five (05) years of qualifying service in the Andhra Pradesh State Judicial Service as on 31st March, 2023. The scale of pay for the post of District Judge is Rs.144840-194660.

NUMBER OF VACANCIES

Class/Category	Number of posts
OC	04
SC	01
Total	05

Note:

The High Court of Andhra Pradesh reserves the right to increase or decrease the number of vacancies or cancel the notification, at any stage, without assigning any reason whatsoever. No right will accrue to the candidate by virtue of the Notification.

The Andhra Pradesh State Judicial (Service and Cadre) Rules, 2007 and Amendments shall be applicable to the recruitment process.

Civil Judge (Senior Division) who found to be of doubtful integrity in any of the preceding years from the date of notification, and who is facing disciplinary enquiry or has suffered or suffers with any punishment for committing any irregularity in discharge of his/her duties shall not be eligible for appointment under the Accelerated Recruitment by Transfer.

I. SCHEME OF EXAMINATION:

The process of selection shall comprise of,

- a) Screening Test for 100 marks which comprises 100 multiple choice objective Questions and duration of the screening test will be for two (2) hours.

The applicants who secure 40% and above marks in the screening test will be short listed in 1:10 ratio on the basis of available vacancies, for written examination.

Provided, if there are more than one candidate, who have secured identical marks in the screening test, all such applicants shall be short listed for the written examination.

The marks secured in screening test shall not be consolidated with the marks obtained in written examination and they shall not be counted for determining final order of merit among the applicants, as screening test is conducted solely for the purpose of short listing the applicants for written examination.

Note: Conducting screening Test will be depending upon number of applications that will be received from the aspiring applicants.

b) The Written Examination consists of the following three (3) papers:

I) Constitution and Civil Law,

II) Criminal Law and

III) English (Translation and Essay Writing). Translation test has to be made from English to Telugu and Telugu to English.

The Translation test is conducted for 25 marks and the Essay Writing test is for 75 marks on Legal subjects.

Each paper will carry 100 marks and the duration of examination of each paper is for three (3) hours.

The medium of examination for written examination is English. (Except Translation Test)

II. MINIMUM MARKS TO BE SECURED IN WRITTEN EXAMINATION TO QUALIFY FOR VIVA-VOCE:

The applicants, who belong to OC/BC categories shall secure not less than 55% of marks in each paper and not less than 60% of marks in aggregate in written examination in Open Competition and the applicants who intend to avail reservation in SCs and STs categories shall secure not less than 45% marks in each paper and not less than 50% of marks in aggregate in written examination to qualify for Viva Voce.

III. VIVA-VOCE:

Viva Voce test is for 50 marks. Any candidate who remain absent for the Viva Voce will be deemed to have been disqualified for selection.

The successful candidates in written examination will be called for Viva Voce in the ratio of 1:3 of the available vacancies, and if there are more than one candidate who have secured identical cut off marks, all such Candidates shall be called upon appear for Viva Voce.

No TA and DA will be paid to the Candidates appearing Screening Test/Written Examination/Viva Voce.

The decision of High Court as to the eligibility or other wise of a candidate for admission to written examination and Viva Voce shall be final.

IV. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND VIVA-VOCE FOR SELECTION TO THE POST OF DISTRICT JUDGE:

For selection to the posts of District Judge under Accelerated Recruitment by Transfer, the applicants from OC/BC category shall secure at least 60% marks in aggregate in Written Examination and Viva Voce and the candidates who are SC category and intend to avail from SC category shall secure at least 50% marks in aggregate in written examination and Viva Voce. The applicants who secure less than the such percentage of marks will be ineligible for selection to the post.

V. SYLLABUS FOR THE SCREENING TEST AND WRITTEN EXAMINATION:

A) CONSTITUTION AND CIVIL LAWS:

- 1) The Code of Civil Procedure, 1908
- 2) The Indian Evidence Act, 1872
- 3) The Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act, 2013.
- 4) The Tenancy Laws including Land Reforms and Ceiling
- 5) The Constitution of India, Administrative Law
- 6) The Transfer of Property Act, 1882
- 7) The Indian Contract Act, 1872
- 8) The Motor Vehicles Act, 1988
- 9) The Specific Relief Act, 1963,
- 10) The A.P. Prohibition Act, 1995
- 11) The Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including incountry and intercountry Adoptions.
- 12) The Family Courts Act.
- 13) The Indian Easements Act, 1882
- 14) The Law of Torts
- 15) The Limitation Act, 1963
- 16) The Law Relating to Intellectual Property
- 17) The Stamps & Registration Act
- 18) The Sale of Goods Act
- 19) The Guardian & Wards Act
- 20) Indian Trusts Act

B) CRIMINAL LAWS

- 01) The Code of Criminal Procedure, 1973
- 02) The Indian Evidence Act, 1872
- 03) The Indian Penal Code, 1860
- 04) The Protection of Civil Rights Act, 1955
- 05) The Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities Act, 1989).
- 06) The Negotiable Instrument Act, 1881 (Section 138 to 147)

- 07) The Narcotic Drugs and Psychotropic Substances Act, 1985
- 08) The Prevention of Corruption Act, 1988
- 09) The A.P. Excise Act, 1968
- 10) The Wild Life Protection Act, 1972
- 11) The Juvenile Justice Act, 1986 (Care and Protection of Children) Act
- 12) The Electricity Act, 2003
- 13) The Protection of Women from Domestic Violence Act, 2005.
- 14) The Arms Act
- 15) The Forest Act

VI. LAST DATE FOR RECEIPT OF APPLICATIONS:

The application/ bio-data along with the necessary enclosures i.e., hall ticket-cum identity card ((original and duplicate), attested copies of proceedings of promotion as Senior Civil Judge, proceedings declaring of probation in the cadre of Senior Civil Judge, and caste certificate in respect of S.C. and S.T. applicants shall be submitted in the office of the Principal District Judge concerned not later than 5.00 P.M. on 25.05.2023.

Applications received after the last date will be summarily rejected.

The Applicants are required to visit the official web site of High Court of Andhra Pradesh <https://aphc.gov.in> to keep update them on all the stages/results until completion of the recruitment.


REGISTRAR (RECRUITMENT)
10/5/23.

APPLICATION FOR APPOINTMENT AS DISTRICT JUDGE UNDER ACCELERATED RECRUITMENT BY TRANSFER THROUGH LIMITED COMPETITIVE EXAMINATION AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE COMPLETED FIVE YEARS OF SERVICE AS ON 31ST MARCH, 2023.

NOTIFICATION NO.48/2023-RC, DATED.10.05.2023

Affix recent passport size photograph of the applicant to be attested by the concerned Unit Head/PDJ.

1.	Full name (in capitals)	
2.	a) Father's name	
	b) Husband's name (if applicable)	
3.	Class/Category (in case of S.C. & S.T.)	
4.	Native Place, District & State and Pin Code	
5.	Date of Birth (in words) <i>(as per SSC or its equivalent examination)</i>	i) in figures: ii) in words:
6.	Age as on 01.05.2023	
7.	Educational Qualifications	
8.	Date of appointment as Civil Judge (Junior Division)	
9.	Date of promotion as Civil Judge (Senior Division)	
10.	Date of declaration of probation in the cadre of Senior Civil Judge.	

11.	Length of service rendered as Senior Civil Judge as on 31st March, 2023.	
12	Whether facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of duties? If yes, furnish the details.	
13.	Address for correspondence with Mobile/Telephone number:	Office: Residence:

SIGNATURE OF THE APPLICANT WITH DATE.

ORIGINAL

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.48/2023-RC, DATED.10.05.2023

SCREENING TEST FOR THE RECRUITMENT OF DISTRICT JUDGE UNDER ACCELERATED RECRUITMENT BY TRANSFER THROUGH LIMITED COMPETITIVE EXAMINATION AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE COMPLETED FIVE YEARS OF SERVICE AS ON 31ST MARCH, 2023.

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

(i)

(ii)

Signature of the
the candidate:

(To be signed before the concerned Unit Head/PDJ)

(Photograph and Signature of the candidate
are to be attested by the concerned Unit Head/PDJ)

Affixing the recent
passport size
photograph of the
applicant. Photograph
to be attested by the
concerned Unit
Head/PDJ.

(Signature, name, designation and
office seal of the concerned Head/PDJ)

REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

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**SCREENING TEST FOR THE RECRUITMENT OF DISTRICT JUDGE UNDER
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